

**HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR**

To

**[Reminder-I]**

The Principal District & Sessions Judge  
All districts of Jammu & Kashmir.

No. 11689-718/L.P

Dated: 27/06/2018

Subject : Deficiency of Verification forms in terms of Bar Council of  
India Certificate and Place of Practice (Verification) Rules, 2015.

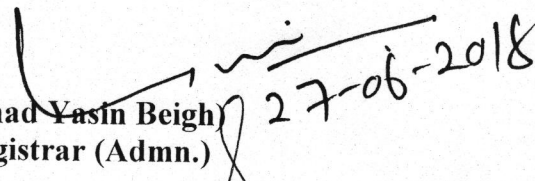
Sir,

Kindly refer Hon'ble High Court Notification No. 1990 dated  
31.03.2018 (Copy Enclosed) on the subject cited above, I am to inform you that  
despite the elapse of the period of more than 03 months, the requisite information  
is still awaited from your good office.

As such , I am directed to request you to furnish the requisite information to  
this registry within a period of 07 days positively.

Matter may be treated as most urgent.

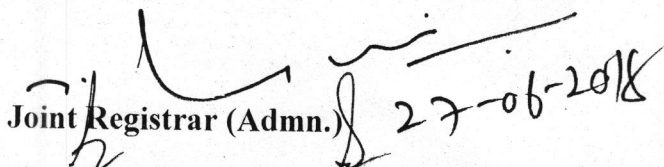
Yours faithfully,

  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.) 27-06-2018

No. 11689-718/L.P dated 27/06/2018

Copy to:-

- 1-2. Registrar Judicial High Court Wing Srinagar/Jammu.
3. In-Charge N.I.C High Court of J&k Srinagar for uploading on the website.

  
Joint Registrar (Admn.) 27-06-2018